

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).23165/2018

(Arising out of impugned final judgment and order dated 30-01-2018 in SA No. 773/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

VINDHYACHAL CHAUHAN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.123820/2018-CONDONATION OF DELAY IN FILING and IA No.123823/2018-EXEMPTION FROM FILING O.T. and IA No.123821/2018-CONDONATION OF DELAY IN REFILING and IA No.123822/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 28-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mrs. Rachna Gupta, AOR  
Mr. Vikas Chaudhary, Adv.

For Respondent(s) Mr. P. I. Jose, AOR  
Miss P.S. Chandralekha, Adv.  
Mr. Shashank Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioner seeking adjournment for bringing on record the additional documents, put up after four weeks.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR